SHRI LAL K. ADVANI: You kindly undertook upon yourself to go through and examine the records In accordance with the wishes of the House.

VICE-CHAIRMAN AKBAR ALI KHAN): Please sit down. Certainly, I undertook it myself and it was the wish of the whole House, all sections and groups, and they said: "You look into the record and we will abide by it."

SHRI LAL K. ADVANI: The speech was subsequently denied.

VICE-CHAIRMAN AKBAR ALI KHAN): I am coming to that. I came this morning at ten o'clock and went through the proceedings in greater detail, as the subject was raised. In the talks and counter-talks many things were not clear.. The position that Mr. Shah and some others took was that Mr. Khadilkar referred to China and Mao and I also felt somehow that probably it may be so. I have gone through the whole record. I have also seen the relating to my powers to expunge. After looking into the rules and after going through the records I felt that so far as the wording of Mr. Khadilkar is concerned there is nothing which, exercising my discretion, should be expunged. Now, 1 have directed the Secretariat to complete the proceedings. You would look into it and unless you see the whole thing, it is difficult to come to any conclusion. After thai if there is anything, according to rules and procedure you will be entitled to take up this matter.

SHRI MAHAVIR TYAGI : One submission I want to make. Even if a word of a Minister is not liked by the House, that word cannot be expunged unless it is unparliamentary. Only such words can be expunged by the Chair which are unparliamentary. If there are some words with which Members differ, they cannot be expunged just because they differ with the words. You can just bring pressure on the Government to make the hon. Minister come forward and withdraw. I can understand that. But it is not for the Chair to expunge a word only because the House does fiot agree with the word. Unless the word is unparliamentary the Chair cannot expunge it. If the word

is still on the record, it is our privilege as the opposition to censure the Government that it is a clarification of their policy. So long as the words are there, we take it for granted that it is their decided policy to support Mao. Naxa-lites, etc., unless they come forward and withdraw that remark.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let us proceed now.

SHRI MAHAVIR TYAGI: It cannot be expunged.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have not expunged anything.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): After going through the record, if we feel that certain portions are worth expunging, we will bring it to your notice.

SHRI MAHAVIR TYAGI: How can that

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Subject to the rules of procedure.

SHRI SUNDAR SINGH BHANDARI: It is for the House to decide.

THE ARCHITECTS BILL, 1968 contd.

श्री जगदम्बी प्रसाद यादव (बिहार) : उप-सभाध्यक्ष जी, कई दिनों के बाद आखिर स्थापत्य कला विधेयक सदन में पारित होने के लिए आया ।

मैंने संयुक्त प्रवर समिति के निवेदन को देखा और जो हैडिंग था उसे भी देखने का प्रयास किया । एक शब्द का विवेचन मैं यहां पर करना आवश्यक समझता हूं कि आज जब आकिटेक्ट्स की बात आती है तो ऐसा लगता है जैसे अपने देण में भारतीयकरण की बात चलाई गई है, उसी तरह से इस आर्किटेक्चर की शिक्षा में और व्यवसाय में भी भारतीयकरण की आवश्यकता है। आज हमारे जो आर्किटेक्ट् हैं, भवन-निर्माण कर्ता जो हैं बड़े-बड़े दिगगज हैं आज उनके ऊपर विदेशियत का प्रभाव दिखाई पडता है ।

Architects

जहां तक गण-प्राहकता की बात है वह प्रशंसनीय है, लेकिन गण-प्राहकता के बहाने हम अपने देश की स्थापत्य कला को जो आज के जगत में मानी हुई है, भूला दें, ठीक नहीं। अप मीनाक्षी के मंदिर को लें या कोणार्क के मन्दिर को ले लें. सैकडों-हजारों वर्षों की स्थापत्य कला के नमुने उनमें मौजूद हैं, भारतवर्ष के जो कि विनिर्माता बनने में सहायक हुए हैं, आज उस और इस शिक्षा का झकाव नहीं है। इसिलए उपसभाध्यक्ष महोदय, मैंने कहा कि मंत्री महो-दय जहां पर रिक्ट्शिन निबन्धन की बात लाये हैं, जहां पर इसका जो बेस है, आधार है ज़िला का व्यवसाय का, जहां तक पाण्चात्य जगत ने प्रगति की है, उस पाश्चात्य जगत के गुणों को सीखना आवश्यक है; वहां पर हमने भी जो प्रगनि की थी या हमारी प्रगति के जो नमने आज भी मौजूद है, उस वैभव-भालीकला को हम मूल न जाएं। इसलिए कला का झकाव उस ओर होना रितान्त आवश्यक है। इसलिए मैंने कहा कि स्थापत्य कला की शिक्षांको प्रोत्नाहन देना नितान्त आव-एयक है।

आप, जहां पर इसका हैडिंग देखें वहां पर यह बात आई है कि हमारा भवन-निर्माण का कार्य 90 प्रतिशत सिविल इंजीनियर करते हैं और 10 प्रतिशन आर्किटेक्चर के जो ज्ञाता हैं, वह करते हैं। लेकिन मैं कहता हूं कि यहां पर संयक्त प्रवर सचिति ने एक बात भूला दी, थोडा-थोडा उसका जिक्र आया है, कि भारतवर्ष में छोटे और वडे जो भवनों का निर्माण होता है उसका 80 प्रतिशत से अधिक वैसे लोग निर्माण करते हैं जिनके पास न तो सिविल इंजीनियर की डिग्री है, न ही आर्किटेक्चर की डिग्री है। आप गांवों से लें--दो तीन बड़े शहरों को, कलकत्ता. बम्बई, दिल्ली, मद्रास, छोड दें जहां पर कुछ आर्किटेक्चर के लोग रहते हैं। और बडी-बडी इमारतों का निर्माण करते हों। उनके सिवाय सिविल इंजीनियर भी, यदि सरकारी भवनों को छोड़ दें, तो शायद ही भवन निर्माण करते हों । भारतवर्ष के नगरों में, गांवों में जहां भी भवन, या अट्टालिकाएं बनती हैं, अधिकांश ऐसे लोग उन मकानों की बनाते हैं जिनके पास किसी प्रकार की कोई भी डिग्री नहीं है। इसलिए उनके व्यवसायों पर जो ववेचन होना चाहिए, संयुक्त प्रवर समिति में या इस विधेयक में, वह नहीं है।

Bill, WO

एक सवाल के संदर्भ में अपने माननीय मंत्री महोदय का ध्यान आर्काषत करना चाहुंगा कि इन्होंने कहा कि बिना डिग्री होल्डरों को भी निबन्धन की बात आई है। पहले जो मुल विधेयक था, उस विधेयक में कुछ सख्त प्रतिबन्ध थे, इसमें कुछ सहुलियतें दी गई है। मैं इन्हें स्मरण दिलाना चाहुंगा कि ब्रिटेन में जब यह विधेयक आया था उस समय यह जिक्र था कि जो डिग्री होल्डर नहीं हैं उनको रिजस्ट्रेशन के लिए मान्यता की भर्त यह हो कि जिस समय वह विधेयक पारित हो उस समय तक अगर वह भवन निर्माण का कार्य करता है तो उसको इसकी सहजियत दी जाए। लेकिन आपने इसमें पांच वर्ष रखा है इसी लिए मैं उस ओर आपका ध्यान दिलाना चाहता था । एक बहुत बड़ा वर्ग आज भारतवर्ष में भवन निर्माण करता है और इसमें 90 प्रतिशत मकान बिना सिविल इंजी नियर डिग्री के लोग बनाते हैं। मुझे आश्चर्य होता है कि सिविल इंजीनियर 90 प्रतिगत भारत में मकान नहीं बनाता है, मगर 90 प्रतिकृत मकान विना सिविल इंजीनियरिंग डिग्री होल्डर वनाते हैं। इसलिए इसमें विवेचन उन लोगों का होना चाहिए था । संयुक्त प्रवर समिति के सामने ऐसे लोगों का प्रतिनिधित्व नहीं था जिसके कारण इन बातों पर जिनका विवेचन होना चाहिए था, उनका विवेचन नहीं हुआ। यह विघेयक तो उपसभाध्यक्ष महोदय, उन लोगीं का है जो कि आर्किटेक्ट्स हैं। उन्होंने यह व्यवस्था की कि जिस प्रकार से लाइसेंस होल्डर डाक्टर हैं उन्हीं को प्रकटिस करने का अधिकार है, उसी तरह आकिटेक्ट वालों को भी भवन निर्माण

श्री जगदम्बी प्रसाद यादव करने का अधिकार दिया गया है । इस प्रकार की मोनोपली राइट इसमें है । संयुक्त प्रवर समिति के सामने कुछ विद्वान या सिविल इंजी। नियरों का प्रतिनिधित्व था जिन्होंने इस बात को जठाया और जो सही बात है कि ऐसे डिग्री होल्डर जो भवन निर्माण करने वाले हैं उनमें 92 प्रतिशत सिविल इंजीनियर हैं और उनका अहित करने के लिए यह मोनोपली अधिकार आर्किटेक्ट लोग चाहते हैं । उन्होंने लंड करके इस बात को खुलासा किया कि यह सही नहीं है कि हम उन सिविल इंजीनियरों को डिबार करें। इसका मौजूदा उदाहरण चंडीगढ़ का शहर है। चंडीगढ़ का निर्माण करने वाला ला वृजियर' था। यह पहले आर्कि-टेक्ट नहीं था। उसने ऐसे गहर का निर्माण किया है जिसकी सभी लोग प्रशंसा करते हैं। तो इस आधार पर सिविल इंजीनियरों को समस्या इल हुई ।

उसी तरह से हम चाहते हैं कि ऐसे लोगों का भी जिन्होंने सवम्च में भारतवर्ष के भवन का निर्माण किया है. जिसके ऊपर भारतवर्ष का भवन बना है, ऐसे लोगों को भी सविधा दी जाए । अगर अमेंडमेंट में इसकी गुंजाइश न हो तो दूसरे तरीके से भी ग्जाइण होना जरूरी है ।

एक बात की ओर मैं और सदन का ध्यान दिलाना चाहता है । अभी इसमें ऐसा लगता है कि सिविज इंजीनियर या बिना डिग्री होल्डर को डिटार नहीं है, लेकिन वह दिन दर नहीं जब इसका इंटरप्रिटेशन इस ढंग से आएगा । वह कैसे आएगा कि अपर किसी मकान का रेवेन्य आंकते के लिए उसका सर्टिफिकेट मांगा जाएगा, तो हो सकता है वह अधिकारी कह दे कि आकिटेक्चर का सर्टिफिकेट ले आओ । तो वहां पर उस मकान मालिक को कठिनाई हो जाएगी और खर्चा करके आर्किटेक्ट के पास जाना पडेगा कि तुम जरा सर्टिफिकेट दे दो। और इसीलिए हम कहना चाहते हैं कि सिविल इंजीनियर से भी सर्टी-फिकेट लेने में कठिनाई होगी क्योंकि अधिकांश

मकान, 90 प्रतिशत, भकान, ऐसे लोगों द्वारा बनाये गये हैं जिनके पास न तो सिवल इंजी-नियरी और न आकिटेक्ट की (डग्री है। इसलिये इम कहना चाहते हैं कि मकान वालों को ओ कठिताई होगी उसका ख्याल कर के उस हिसाब से सुविधा देनी चाहिये। इस विधेयक के अनसार अगर कोई रजिस्ट्रेशन की बात आती है तो रजिस्ट्रेशन की बात इसलिये आनी चाहिय कि जनता को सुविधा हो किसी इंडिविज्ञक्षल को मुनिया न ही हो और इसमें यह देखा गया है कि सुविधा इंडिविज्ञल आर्किटेक्ट को हो और उनको सुविधा नहीं हो जो कि मकान वाले हैं। मकान वालों की, मकान बनाने वालों की सहलियत के हिसाब से ही कोई विधेयक जाना चाहिये ! इसलिये हम, श्रीमान, कहना चाहते थे कि जब हम आकिटेक्टस को एक मानो पोली देने जा रहे हैं तो हम गम्भीरतापुर्वक-विचार करें कि सचमच में जो मकान बनाने वाले हैं उनको इसके कारण बाधाएं तो नहीं होंगी। अगर इसको स्टिक्टली फानो किया जाय कि आर्किटेक्ट ही सकान बनवाबे तो मैं मंत्री महोक्य से पूछना चाहता हं कि इस भारतवर्ष में किनने आकिटेक्टम हैं और कहां कहां वह प्राप्य हैं, मैंने जिन चार शहरों का रेफरेंस किया है उन शहरों के बाहर भी क्या आर्किटेक्ट मिल सकते हैं ? इसी संदर्भ में मैं यह भी जानना चाहंगा कि इतने दिनों तक जो यह लटकामें रहे वह क्या भागद इस लिये कि यहां आकिटेक्ट नहीं हैं ? फिर भी सचमच में यह प्रगन है कि क्या भारतवर्ष में इतने आर्कि-टेक्टम हैं कि जिनके लिये यह आवश्यकता आ पड़ी कि इस विधेयक की अत्यंत आवश्यक विधेयक कह कर यहां लाया जाय. वैसे यह निर्दोष विश्वेयक है और मैं इसका समर्थन करने लगा हं किन्तु जो प्रश्न उठते हैं उन प्रश्नों की ओर भी मैं सदन के द्वारा मंत्री महोदय का ध्यान आकर्षित करना चाहंगा कि कहीं ऐसा कुछ न हो जाय जिससे कि भवन निर्माण करने वालों को आगे चल कर किटनाई हो।

इसी संदर्भ में कौंसिल की बात का भी उन्होंने जिक किया। आज यह मानी हुई बात है कि हर चीज की जो कौंसिल होती है उसमें यह देखा जाता है कि जो उसका रिप्रेजेंटेशन का पैटन हो वह डेमोक्रेटिक पैटर्न हो लेकिन आप देखेंग कि इसमें डेमोके कि पैटर्न की जगह पर इस कों सिल का पैटर्न रूरकारीकरण है और सरकारी-करण के कारण ही इसमें कहा गया है कि जो इलेक्सन के मामले होंगे उनका निर्णय सरकार करेगी और किसी डिस्प्यूट के होने पर सरकार टाइब्यनल एप्वाइंट करेगी। और उस केस को टाइब्युनल को दे देगी कि ट्राइब्युनल इसका निर्णय करे। मैं यह पूछना चाहता हं कि इलेक्शन का निर्णय करने को जो टाइब्यनल को सरकार देगी तो फिर इसमें डेमोकेटिक पैटर्न कहां रहेगा। जैसे कि कोआपरेटिव फील्ड है या और दूसरी जगह है कि उसका पैटर्न डेमोक्रेटिक है उसी तरह से फिर इस कौंसिल को डेमोक्रेटिक बनाने में आपको क्या अनुविधा है, आप क्यों नहीं इसको डेमोक्रेटिक पैटर्न पर बनाने को तैयार हैं। आपने जो कुछ आकिट क्ट है उनको और कुछ और लोगों को प्रतिनिधित्व दिया है लेकिन वातस्व में जो नामिनशंस हैं वे नामिनशंस सरकार के हाब में ही हैं। इसलिये मैं चाहंगा कि मंत्री महोदय इस बात का विवेचन कर के देखें कि सचम्च में इसमें बेमोकेटिक पैटर्न हीता है या नहीं होता है और क्या अब भी ऐसा मौका है कि उसमें कुछ सुबा किया जा सकता है।

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एक बान और है। इसके अन्त में जो फाइ-नेशल मेमोरेंडम है उसमें इन्होंने कहा है कि 1 लाख 20 हजार रुपया इसमें खर्च होगा और वह जो रजिस्टेमन होगा उससे आ जायगा और इन्होंने रजिस्ट्रेशन का जो आंकडा लगाया है उसमें यह है कि जनर पांच हजार लोग रिज-स्टेशन करायें तो करीय । लाख रुपया हो जायगा और केवल 20 हजार रुपये की व्यवस्था करनी पहेंगी लेकिन मुझे जो पता लगा है वह यह है कि यहां पर तीन या चार हजार से कम ही आर्किटेक्ट लोग हैं जिनका कि रजिस्टेशन होगा और उनमें से भी जितने ऐसे होंगे जो कि इसके लिये नहीं आयेंगे, नान लें कि तीन हजार आते

हैं तो 3000 गुणा 20 यानी 60 हजार रुपये से ज्यादा नहीं होता है और इस प्रकार 40 और 20 यानी 60 हजार रुपये का बाटा रह जाता है। तो जितने रुपये की व्यवस्था करना चाहते हैं वह पर्याप्त नहीं है । जो आपने टोटल एक्स-पेन्डीचर बताया है वह 1 लाख 20 हजार है लेकिन शायद इतने रुपये से ही काम न चले और इसके लिये और अधिक रुपये की आवश्यकता पडे । इसलिये मैं सरकार से निवेदन करना चाहंगा कि अगर सचमुच में इस विधेयक को बना कर के कागज पर ही नहीं रखना है बिक इसका कुछ सदुपयोग करना है तो ऐसी व्यवस्था करनी पड़ेगी कि सचम्च में यह सरकार इसकी चला सके। जैसे कि और दूसरे एसोसियेशंस के बारे में होता है कि शुरू शुरू में सरकार उसके सारे खर्चे की जिम्मेदारी अपने ऊपर ले लेती है उसी तरह से अगर सचम्च में इसको आप चलाना चाहते हैं तौ शुरूगुरू में चाड़े वह तीन वर्ष हो या पांच वर्ष हो इतने वर्षों तक जितना भी इस पर खर्चा ही उसकी व्यवस्था सरकार करे और सारे के सारे खर्चे को मीट करने का सरकार प्रयास करे तो हो सकता है कि शायद इसका कोई कुछ समाधान निकले ।

इन शब्दों के साथ मैं इस बिल का समर्थन करते हुये सरकार से निवेदन करना चाहता हं कि अभी हमने जो क्लैरिफिकेशंस मांगे हैं उनको सरकार क्लैरिफाई करे।

SHRI M. H. SAMUEL (Andhra Pradesh): Sir, both the engineers and the architects have long been waiting for this day when this House and Parliament are going to pass this Bill. The first engineer in this country came out of the college 150 years ago, and the first architect in India came out about 30 years ago. Till 1947, there were only 300 qualified architects in the country. Today, as Mr. Yadav has rightly said, there are about three thousand, perhaps more than that. Engineers are now about one hundred thousand, engineers of all kinds, of whom 50 per cent are civil engineers. Engineers were also practising as architects without architectural qualification. When the architects believed

[Shri M. H. Samuel]

that their trade must be regulated and that no outsider should come in and step into their shoes and take away iheir trade, there grew a demand that it was perhaps necessary for the architects as well as for the engineers practising as architects that some legislation should be brought forward for this purpose. That was insistent demand of the architects at that time; but the engineers were not so much in the picture.

A legislation was conceived in our country for architects 25 years ago, and this legislation is going now before Parliament after 25 years. I do not remember any legislation first conceived and then bearing fruit after a period of 25 years. And therefore, as I said in the beginning, engineers practising as architects and architects qualified in architecture, have been looking forward to this day.

The first Architects Bill was drafted somewhere in 1947. It was circulated to the States. Their opinions were solicited. Later, the whole thing went moribund. For 15 years nobody ever said anything about it, nobody thought anything about it. Then the architects revived their demand. In 1960 discussions again began with all the persons concerned within profession, and eight years later, the Bill was introduced in this House, in 1968. It was referred to a Joint Select Committee in 1969 and the Bill is now before the House.

You will agree with me, Sir, that since creation man has been a builder, an engineer in one sense of the term. Since creation, man has been endowed with a sense of beauty, harmony and synthesis. An architect is one 3 P.M. who introduces into a building these elements of beauty, synthesis and harmony, consistent, of course, with the environment in each case. Both engineers and architects are complementary to each other. Neither can do without the other. But they must work together—this is important—both as equals, neither being subordinate to the other. A reconciliation of the roles of the two, the engineers and the architects, with a happy consensus, was the task before the Joint Select Committee. It was not an easy task.

If I may say so, engineering and architecture are so imbedded in each

other, almost with one body but with two souls, that they can be called almost Siamese twins. A surgical operation to separate the two would have been neither possible nor desirable. Each has to be given its own identity, and yet each must breath in unison. That was the task of the Joint Select Committee.

Naturally, in the vortex of these conflicting interests between the engineers and architects, the moment we started our work-I was a member of the Joint Select Committee—we came up against, so to say, a big boulder, the boulder of definition of an architect. The first clause was the title and the second clause was the definition. The original Bill had a definition of an architect and we discussed it at great length. It said: "Architect means a person qualified to design and supervise the erection of any building." Now, we immediately realised that this impinged very effectively upon the functions of an engineer. Building is an engineer's job. We discussed other definitions that were suggested, but as my time is limited . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You can go on for another five or seven minutes.

SHRI M. H. SAMUEL: Each time we discssed one definition, we came up against a dead wall. Then, ultimately, the whole Committee came to the conclusion that it is better not to 'define an architect but merely confine an architect registered under this Act. This was one of the fundamental changes that the Joint Select Committee thought it wise to make. I personally have no regrets for making it and I am happy to say that the President of the Institute of Engineers and "the President of the Institute of Architects both came forward with the same suggestion—"All rigth, Sir, leave out the definition; let us be just registered architects." As a matter of fact, the President of the Institute of Architects, Mr. Bhalla, who appeared before the Committee, was very co-operative. He wrote a letter to the Committee suggesting that this definition need not be there at all; and he is a man who has, been demanding for the Architects Bill. He wanted somehow that the Bill should be passed as quickly as possible. As a result of this, certain consequential changes had to be made. Now,.

anybody can ck sign and erect a building without call ng himself an architect. It is a big ch nge. This has met the viewpoints of ioth the engineers as well as the arc litects. Therefore, we confirmed the i lew that we were only protecting the itle of architects and not the profess on of architects. You will find these consequent changes in clauses 33, 35 2) and 36 of the Bill that has been reported upon by the Joint Select Q umittee.

Now, having alked about the definition, for lack c time, I would like to content myself with dealing with certain broad aspei ts of the Bill before us and the major; hanges that have been made in it. Fi st, I would like to say a few words about registration of architects. Thi> is crucial because, as I said, we have left out any definition of architects ar i have contented ourselves by sayii g that an architect is one who is reg stered under the Ac*. This you will fi id in clause 23 of the new Bill. Hen also we tried to remove some of the apprehensions of the engineers. For example, if you take clause 25(1), it was stated that an engineer who w nts to be registered as an architect mu-1 have, as his principal means of livelih >od, this business. That would have e>; luded a lot of engineers, which vould have been a tremendous calf ni y because of the huge number of engineers who have been doing this architectural work for so many years. The minimum qualifications have also been widened, liberalised, as ' Ir. Bhakt Darshan has pointed out. Tt e Committee has been able to revise Schedule 1 which prescribes the qualit cations for registration as an architect, and put in a lot of things. These t lings are embodied in clauses 14, 15, 16, 17, 18 and 19 of the new Bill.

The second iroad aspect I would like to deal w: h is the Registration Council and i s composition. You will find this inder clause 3.. The original Bill had prescribed the strength of the Registration Council as 35, with one member from each of the 18 States—including Uni *m* Territories, and so on—and three members from the Central Governrient, Railways, C. P. W. D. and Defence. That would have meant 21 out of the 35 members being Government members. That the Committee felt was 1 terrific overweightage for Governmen. We, therefore, re-6—29 R. S./70

moved, with the consent of the Government representatives, that overweightage for Government, and the major change that we did was that the 18 State representatives need not be State employees; they can be any well known architects practising in that particular State. In recognition of his services, the State Government can come forward and nominate any architect to the Registration Council. In this respect, I feel that many of the persons nominated by the State Governments will have been non-officials and not officials only.

The third aspect is in regard to the withdrawal of recognition. As Mr. Bhakt Darshan has said, a very cumbersome procedure was evolved in the original Bill, and we simplified it by saying, if there is any complaint about a particular qualification or teaching in any particular college in which not sufficient attention is being paid to any particular subject or curricula, the matter should be referred to the College, and if no reply is received, the matter should be referred to the State Government; if no reply is received, the Central Government may act on the direction of the Council. This will not take more time whereas the previous procedure will have taken more than one year or so. The new Bill, therefore, in my opinion, Sir, is a reconciliation of the viewpoints of both engineers and architects and a synthesis of the consensus expressed in the Committee. We had in our Committee two very highly qualified, respected Members of the two professions. Our own House contributed an engineer, Mr. Mahida, who fought his battles of the engineers admirably and bravely and ultimately won the day. Architects were represented by a Member from the other House, a practising Architect Mr.. Piloo Mody, himself very robust not only in body but in expression.

MR. CHAIRMAN: I think it is a well balanced representation from both the House .

[MR. DEPUTY CHAIRMAN in the Chair]

SHRI M. H. SAMUEL: May I say, Sir, that the Chairman had to be very tactful in dealing with Mr. Mahida and Mr. Piloo Mody? But it was all a happy ending. And the Members of the Committee met many witnesses, [Shri M. H. Samuel]

examined them, read a lot of memoranda submitted, and ultimately brought forward this Bill, and recommended this Bill. And in our opinion, it was found that it was a balanced measure in the interests of our engineers and architects. Thank you, Sir.

SHRI U. N. MAHIDA (Gujarat): I rise to support this Bill. As the history of the Bill would show, while the engineers participated in its formulation in the very early stages it is not true to say that they were continuing their participation till the end. The result was that when Dr. Triguna Sen introduced the Bill, there was considerable opposition. I must own it today, that I was principally responsible for the working up of a huge amount of opposition to this Bill. As we see from the result of the deliberations of the Select Committee, I did not want to overburden the members of the Rajya Sabha Secretariat, to put in the maximum amount of labour for nothing.. The amendments now brought about here and the recasting of the Bill that has now resulted in reconciliation, show the justice of my opposition and the engineers case. The initial opposition was well planned and it succeeded. The scope of the Bill as is restricted to purely emerging now Architect's registration. The engineers support this Bill whole-heartedly, registration is the right of every profession. Architects are entitled to seek registration. What they get out of it is not for others to question, but registration is a symbol of status, the architects are entitled to that. Registration is also helpful in one matter— it weeds out the inefficient, incapable and the unqualified. That is the primary function of the registration. It incidentally, as a result of this registration, confers a status on those registered. And as you know, Sir, professional men value status more than profits. With this registration, there is also a great benefit to the community, that it is assured of service by competent men. That is a gain to the society and that is the justification of registration. They will be safeguarded; they will be served by honest men. The registration can be cancelled by these bodies if members are found guilty of unprofessional conduct. The only thing that one has to be careful about in matters of registration is that it does not bring about undesirable

monopoly in human activities. The original Bill, as has been very ablv explained by the Minister and sub-sequently by Mr. Samuel, Chairman of the Select Committee, was tending to create a monopoly, 'however hard it was sought to be explained, that there was no such intention. The very phraseology of the clauses of the Bill, and two or three clauses read carefully together established As amended, the clauses would now remove the disabilities to the engineers. Precautions have now been taken in this registration so that no monopoly is being created.. I am glad that the Bill has been so amended as to meet the needs of the architects and at the same time remove the disabilities of the engineers. There is another aspect of this question. While amending a certain section. it removes the two embargoes or rather the two restrictions, that anvbodv other than qualified Architects applying registration must necessarily be a for member of the Institution of Architects, and that he must necessarily have Architecture practised as his principal means of livelihood. These things have been removed. I wanted that the third restriction that he should have practised for 5 years should also have been removed. I was satisfied that most of the requirements that we wanted were conceded by the Committee, and I did not press for this point. But for the information of the House, I might say that the corresponding British Legislation which went into this very question did remove this disability inasmuch as the corresponding clauses of the British Act stated very clearly that if application for registration was made within two years from the commencement of the Act, it only requireed that at the commencement of this Act, he had been practising as an architect: 'At of the Bill'. That's the commencement Here, all we are restricting people to a period of five years. That is the great disability, and I bring this matter once more to the notice of the Minister.

Again, I am glad that all the disabilities have been removed and the Government was keen to accept these amendments. The Committee wisely removed all those disabilities; otherwise, a very serious consequence would have foMowed. Legislations are to be enacted with a very wide intent. The original Bill, as drafted, would have seriously come in conflict with Article

19 of the Co stitution. Art. 19(1) (g) prescribes the right of freedom "to practise any i rofession, or to carry on any occupatic i, trade or business". This Article 1 >U')(g) is further qualified by Section 19 6) that nothing in sub-Clause (g) wil prevent the Government from mi'king restrictions re. qualifications, and i adds that they can prescribe p: ofessional or technical qualifications necessary for practising any professic I. But before that is done, it make a very salient provision in Subsection (() that this should be in the interc of the general public, not in the int rest of a group of professional men tnd that the restrictions should be n isonable. The original Bill offended gainst these provisions and I am gla< that though 1 had not to bring this point pointedly to the notice of the elect Committee.. I was spared the un; leasantness of having to mention these defects. I am glad to say that the s lect committee accepted my amendmen s. It must be realised that it would lave offended against the constitution, v >uld have led to consequential litig tion and embarrassment and the refere tees to Supreme Court on writ petiti »ns and all that follows. 1 have brought this to your notice that in future no s ich efforts be made to restrict profess onal activities unduly.

SHRI THIL1 AI VILLALAN (Tamil Nadu): Sir, th i is a long awaited Bill. This Bill was -xpected to become law more than two decades before. This Bill was under consideration since the year 1946. Tl e draft was prepared in 1964 and the previous Government approved this I ill in 1968. While supporting this BUI want to make my suggestions unc er three headings. The first is protectic I of Indian architecture. Indian architect ire is a very ancient one. If you turn the pages of history of India and make a toi-r of India, you can find different kinds of Indian architecture. They are different in time and also in places. If you make, a study of Indian architecture, rig it from primitive architecture to the h it Chalukya or Hoyasala style, you can find the difference and also the very in eresting, very attractive, very enthusiasts, types of architecture. In history we find Altars and Sacrificial Halls; Cave architecture; Buddhist period Chaityas and Stupas; Buddhist Railings; Chin i Halls and Viharas; Stambhas; Earl' Brahminical Temples;

Chaitya Temples; Nagara Temples of Orissa; Nagara Temples of Northern Districts; the Nagara Forms of Jain Temples; Jain Temples; Nepalese Temples; Dravida Temples; Cave Architecture of the South; Rathas; Pallava Cave Shrines; Early Dravida Temples; Dravida Temples of the Pallavas; Dravida Temples of the Cholas and Pan-dyas; Dravida Temples of the Vijaya-nagara Dynasty; Architecture of the Nayakas; Chalukyan Architecture; Ves-ara Temples; and lastly Chalukyan or Hoyasala Style.

My first submission here is that ancient Indian architecture should be preserved and maintained by the present architects. By the present Bill we are attempting to regularise the profession of architects by bringing all the architects who are taking part in the different kinds of architecture, *i.e.*. designing; actually constructing, supervising and different parts of the work. We are attempting to bring all sorts of persons who are taking part in the different stages of a particular building or a construction, into one category called "architects".

My next submission is under the heading "protection of traditional architects". By giving a strict definition to the word or term 'architect" we should not prevent the traditional architects who are not having any diplomas or degrees of the modem times, because Indian architecture is an age-long and ancient one. It has been carried on by traditional architects who have had no qualification or degree or diploma as they are called now. By their own aesthetic knowledge, by their own experience, they have played their role as architects from the ancient days, from the Aryan days, till the present times. I humbly request the honourable Minister to give protection in this Bill to the traditional architects who have had no diplomas or degrees of our modern education. I should say that they are more fit persons than the present degree or diploma-holders because by their own efforts and experience they became architects.

My next submission is that in the modern days, after we started implementing our Five Year Plans—from the First to the present Fourth—if any project is announced, whether we get coal or not, whether we get oil or not, the first point would be that there must be

[Shri Thillai Villalan]

a colony of houses for the persons who are going to work on thai: project, who are going to be employed there. First we have to build a colony and then only do we attempt to work on the project. So the work of an architect is more essential than the work of an engineer on the project itself. So my submission is that the Bill must provide restrictions on architects in their selection because in most of the colonies in the present days the construction is defective. I have my own experience in the colony of Nevveli. There they have built a new town itself on even wet lands. The buildings are not in proper form. They have not been built in a proper way. There are very many cracks in the walls, even in the compound walls; we can see them. Therefore, my submission is that there should be restrictions on the selection of persons who are registered in the register mentioned in the Bill.

Sir, I have gone through the whole Bill.. I have found provisions for the constitution of a Council and for the maintenance of a register. There is also a provision fixing the qualifications for getting registered in the register kept by the Council. So my suggestion is that there should be a provision for the restriction on selection of persons whose names can be registered in the register.

With these observations I welcome this Bill and I extend my wholehearted support to

SHRI V. B. RAJU (Andhra Pradesh): The objective of the Bill is not very clear. I want to know whether it is to protect the profession or the person or the philosophy behind it and what is the immediate need for it. I venture to put a question whether anybody in his House can define 'architect'. I do not think the framers of the Bill have ever applied their mind to this because I happen to be associated with the profession indirectly as an engineer. I do not like to speak to a particular section of professionals. Architecture is not painting. It is not sculpture. One eminent person defined 'architecture' as the proportion between voids and solids in a structure. As we have now here, it is not actually the filigree work which is called architecture. It is not that column which is called architecture. It is just a balancing proportion between the voids and.

the solids. An eminent person put it and said "how it pleases the human mind." There is no rationale behind it.. So in this country there is no registration of painters, there is no registration of sculptors, there is no registration of politicians on whom the people's destiny depends.

Now the most important thing. \ would like to register is engineering because I belong to that profession because the safety of the occupants of a structure is now in the capacity of the engineers. It is the engineer who gives the comfort, who provides the safety but what is the architect going to do and what does he do? As my friend put there is no uniformity in art. In science there is uniformity. Someone in Soviet Russia, if I remember the name, Lisenko, tried to distinguish between capitalist science and communist science in biology. Now it is not there. I do not know what the Communist friends here would Fortunately in this world science is common and universal. Physics, chemistry, biology, etc. are not influenced by regional, national ideological considerations. That is why we want a scientific approach to get nearer truth. When there is no Registration Council for engineers to protect the profession or those who belong to the profession and when the House does not take care of that particular activity which is very very essential, when even 25 years have been spent and other 25 years will not compel us to go in for registration, why is this necessary? If it is a question of giving monopoly to certain personnel, who by convenience, comfort and facilities could have that education prescribed or could have that education in those institutions prescribed in the schedule here, if they want to have a monopoly of certifying a particular design where such a certificate is necessary, then I can understand it. I do not think this House is interested in a small section of the people, while ignoring the difficulties that actually a huge section of the population is facing. So I wanted to know the aims and objects of this Bill. This Bill does provide for the registration of architects. Wherever in any Municipal Act it is said that a design must be certified by an architect, as defined in such Act, he will be considered as the competent architect and certify. Beyond that there is no purpose in this. I do not feel the need for it. If I had happened to be here

earlier when 'lie Bill was at the stage \ of First Reac ing, I would have said j the same thini., If I am late, I must be excused. he Bill is vague and as I said, when so many professions in this country a d when so many important professioi ab in this country do want registrat m and actual certification, why con pel the architect? Who designed the t mple at Tanjore? Who designed the V lildings which are called railway comp; rtment buildings to-day with monolith: architecture with only glass, cement nd steel and nothing to inspire?

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SHRI M. I. SAMUEL: Mr. Raju has raised a yery important question as to why the e should be registration for the archite t when there is no registration for tl t engineers. I submit, the engineers /ere well protected from the beginning n view of their employment conditio; s and no person could be recognised unless he has been an engineer. Th ir profession was comparatively wel protected also. There were no inro; 3s There was nobody who made inr ads into the engineering profession. T lerefore, now after 150 years, it was c imidered that there was no need for th> registration of engineers although they have an Institute of Engineers whi* h protects the interests of the engineer |. Just as a small child requires protec ion, the profession of architects is nc a small child requiring protection. V ay be. after 150 years, they may not need it; but to-day, in view of other leople trying to practise the same thin :, they thought that it was necessary.

SHRI V. B RAJU: The medical profession has registration because the life and death question is there. It is not for the sak of medical practitioners or architects or the engineers that we should have a tarute. It is in the best interests of thi people of the country and that must be the guiding principle because the lift nnd death of the individual is in th s hands of the medical profession and one may not misuse the name and pre?- :nr himself as a doctor before a patit nt and tp protect that we have done I. T can make a distinction. Such a profession—medical profession—now has to undergo registration. It is ne essary but I would like to put it in a 1'ihter vein that whatever crimes ar committed by a medical man, they ire buried and they are

below the ground, they are never seen but whatever crimes are committed by an engineer are always seen—the cracks in the building and actually the weakness in the structure is visible for centuries but still the engineers did not like that the profession sTiould be registered..

SHRI BRAMANANDA PANDA (Orissa): That is what Bernard Shaw said: "To be famous, a doctor has to kill a hundred eminent patients."

SHRI V. B. RAJU: Yes but actually there is no definition of 'architect'. Who is an architect—one who is registered as an architect in the register. How is the register maintained? It is those who have come from such institutions and by virtue of their being trained but is there any uniformity or scientific criterion laid down for an architect excepting the institutions which have grown now? I know something of this. Therefore this is not a Bill that should really go into the Statute Book. The engineers have cooperated because they have been accommodated somewhere, that is what I have understood, in the Council or somewhere. It shall not be the guiding principle. We must see how far the statute is going to help the people of India or in the advancement of this profession. I could have understood putting some limitation on the misuse of the profession but no such thing is found here. Anyhow I do not want to take the liberty of requesting permission to oppose the Bill: it is not my intention. I think the Minister when he replies to the debates, may keep these in view and keep scope for possible amendments which may come in the future.

SHRI BHAKT DARSHAN: Sir, 1 am thankful to all the Members, who have participated in this discussion and, as I pointed out in my opening remarks, this is a very non-controversial measure and it has been borne out by the fact that practically all Members have supported it.

AN HON. MEMBER: Mr. Raju opposed it.

SHRT BHAKT DARSHAN: He only wanted clarifications and I am thankful to Mr. Samuel, who was the Chairman of the joint Committee, for throwing sufficient light on all the recommendations of the Joint Committee

[Shri Bhakt Darshan]

and so I need not take more time of the House. Mr.. Raju who is an eminent parliamentarian, this I knew, but to-day 1 came to know for the first time that he has been an engineer also. He has raised the basic point and has asked as to what is the justification for the Bill at all. Mr. Samuel has tried to reply to his query, but I would like to read out from the Statement of Objects and Reasons which will be found in the Bill, which Dr. Triguna Sen had introduced in this House. It runs like this:

"There is a tremendous amount of building activity in consequence of the industrial development and the implementation of the various Plans. With this increase in building activity, unqualified persons are designating themselves as architects and the architectural profession is thereby seriously endangered. The various authorities, including the Indian Institute of Architects, have expressed the view that a statutory regulation is necessary to protect the public- from such unqualified persons. With the passing of this legislation it would be unlawful for any person to designate himself as architect unless he has the requisite qualifications and experience. The legislation is on the lines of similar legislation obtaining in other countries."

SHRI V. B. RAJU: I have gone through it. That is exactly what 1 have objected to. Also the hon. Member who was a Member of the Joint Committee has said that. A new statement of objects and Reasons was not available. I was only depending upon the Statement of Objects and Reasons found on the Bill when it was introduced. By not registering the architect is the community going to suffer; that is my point, and that objection has not been met. A building collapses because of a mistake committed by the engineer but nothing goes wrong if the architect does not design it properly.

SHRI BHAKAT DARSHAN: Mr. Raju has tried to make out a point that because several other professions and avocations are not registered or regulated why there should be the regulation of architects; but I suggest that he should not take this argument too far. Jf some professions have not been registered or regulated, it does not

follow that architects should not be regulated or properly registered. I need not enter into any argument with him.

Sir, two or three other points have been raised and one of them is that adequate emphasis should be laid on our Indian architecture. I may assure the House that all our institutions, which are imparting education and training in architecture, are teaching these things. As far as the preservation of the old buildings is concerned, there is a regular full-fledged department under this Ministry, the Archeo-logical Survey of India. They have been carrying on the work for the last several years and they have got a big programme about the portection of our old monuments and the exquisite pieces of architecture. Therefore, there should not be any worry on that score

Shi Yadav tried to make out the point that the Architects' Registration Council is going to be monopolised by architects. It is not a fact; civil engineers are not debarred. The job could be carried on as usual by other agencies also provided they do not assume the designation or architects. Therefore, I do not think there is any undemocratic process involved in it. The constitution of this Council is fairly democratic. And it is not an ordinary type of Council, where adult franchise has to be exercised. It is a professional body; it' is a body of experts, and we have tried to choose representatives of professional bodies like the Institution of Engineers, the Institution of Surveyors, architects, etc. So I hope that Mr. Yadav will agree with me that his contention that this body is going to be undemocratic does not hold good.

Shri Yadav tried to make out the need for me to dilate on any point.. I am very grateful to the House that they have extended their support to this Bill.

श्री जगदम्बी प्रसाद यादव : ऐडजस्टमेंट करने जा रहे हैं ?

श्री मक्त दर्शन: श्रीमन्, माननीय सदस्य ने फाइनेंशल ऐडजस्टमेंट के लिए कहा है। इसमें जो मेमोरंडम दिया गया है, उसमें बताया गया है कि 1 लाख 20 हजार रुपयों का खर्चा होगा।
उन्होंने कहा कि जगभग तीन हजार आर्किटेक्ट
हैं तो उनसे कम रुपये मिलेंगे और लगभग साठ
हजार रुपया का आनुमान बताया। लेकिन
जो इंजीनियर इसके अंडर रजिस्टर्ड होंगे
और जिनकी संख्या करीब एक लाख है, तो उनको
भी रुपये देने पड़ोंगे। फिर भी अगर इसमें
अधिक खर्च होगा तो शुरू में सरकार की ओर
से खर्च होगा। बाद में यह सेल्फ-सपोटिंग हो
जायेगी।

Therefore appeal to the House to adopt this rr otion.

 $MR.\;\;DEP\ JTY\ CHAIRMAN$: The question is :

"That tt 3 Bill to provide for the registration of architects and for purposes conn cted therewith, as reported by the Joint Committee of the Houses be taken into consideration."

The motio i <as adopted.

MR. DEP JTY CHAIRMAN: We shall now ta ;e up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3 (Constitution of Council)

SHRI JA3DISH PRASAD MATHUR (Raj£> than): Sir, I move:

- 3. "That at page 4, line 36 be deleted."
- 4. "That af page 5, after line 16, the follow ig provisios be inserted, namely:—

'Provi. ec that the number of Governn ent employees among the nominate d members shall not exceed c le-third of the total number of i lembers:

Provked further that the term of office of the First Council consisting of nominated members shall, in no case, exceed a period of one ear'."

, The quest, mi were proposed.

श्री जगदीश प्रसाद माथुर : क्लाज 3 में मेरे दो अमेंडमेंट हैं, मैं उनको प्रस्तावित करता हूं।

उपसभापित महोदय, माननीय मंत्री महोदय ने कहा है कि विधेयक बड़ा निर्दोष है और इसमें किसी को आपत्ति नहीं, इसका गठन डेमोकेटिक होगा। धारा 3 में मैने पंक्ति 38 को जिसे मैंने विलोपित करने के लिए संशोधन दिया है वह है 'एक व्यक्ति को केन्द्रीय सरकार द्वारा नाम निर्देशित किया जाएगा'। इसमें ऐसे कौन से व्यक्ति हैं जो सरकार द्वारा नाम निर्देशित नहीं किए जाएंगे। जो 35 सदस्य इसमें बनने वाले हैं उनमें से 22 सरकारी सदस्य होने वाले हैं और बाईस के बाईस ऐसे हैं जो कि सरकार के द्वारा नाम निर्देशित होंगे। तो 22 को नामनिर्देशित करने के पश्चात् भी सरकार को ऐसी कौनसी आवश्यकता पड़ी कि वह स्पष्ट रूप से लिखे कि 'एक व्यक्ति केन्द्रीय सराकर द्वारा नामनिर्देशित किया जाएगा । इस धारा को रखने के पीछे उपसभापित महोदय, मझे लगता है कि सरकार की नियत में कुछ फर्क है। वह कैसा व्यक्ति होगाजो बेरोजगार हो गया है जो चनाव में जीत नहीं सका, सरकार के अन्दर नहीं आ सका, मंत्री पद नहीं पा सका। कोई भी कमीणन आप बनाएं, कोई भी कारपो-रेशन बनाएं, सरकार द्वारा इनके अंदर वही लोग रक्खे जाते हैं जो चनाव हार जाते हैं या किसी प्रकार रह जाते हैं। इस प्रकार के व्यक्तियों को सरकार नाम-निर्देशित करती है। अगर सरकार की नियत में गडबड नहीं होती तो वह 'एक व्यक्ति' की क्वालिफिकेशन लिखती कि वह कीनसा इंजीनियर होगा। इस एक व्यक्ति की क्वालिफिकेशन न लिखने के पीछ मझे स्पष्ट लगता है कि सरकार की नियत में कुछ गड़बड़ है। वह किसी को बँक डोरसे लाना चाहती है । आपने आगे लिखा है कि इसमें जो अध्यक्ष और उपाध्यक्ष होगा उसको सरकार नाम-निर्देशित करेगी। इसके प्रेसिडेंट और वाइस प्रेसिडेंट को भी सरकार नाँमिनेट करेगी। इसलिए इस धारा के अन्दर

श्री जगदीश प्रसाद माथर मंत्रि-मंडल जिसे सदस्य बनाना चाहेगा, अपने आदेश द्वारा उसको मंत्रिमंडल अध्यक्ष भी बना देगा । इस प्रकार का अधिकार मंत्रिमंडल में नहीं होना च हिए।

इसी में मेरा दूसरा संशोधन है। अगर आप इसको इंजीनियरों का इंस्टीट्य्शन बनाना चाहते हैं तो उसमें कम से कम सरकार के जो पदाधिकारी हैं. सरकारी आफिशल्स है, उनकी संख्या में कोई लिमिट होनी चाहिए। मैंने कहा है कि 'एक-तिहाई से अधिक नहीं होंगी' अभी जो संख्या आपने दी है उसके अनुसार 22 होनी चाहिए।

दूसरा मेरा जो अमेंडमेंट इसमें है वह यह है कि प्रथम परिषद के लिए आपने कहा है कि सरकार द्वारा नामनिर्देशित सदस्य लिए आएंगे और बाद में उस परिषद् का विधिवत गठन होगा । इसमें उस परिषद का कब गठन होगा, इसका कोई उल्लेख नहीं है।

सरकार चाहे तो पांच वर्ष या दस वर्ष ले सकती है बिल्कूल विधिवत निर्वाचित परिषद् का गठन करने में। यह सरकार की इच्छा पर है। इसलिये मैंने यह कहा है कि कोई इसकी अवधि निर्धारित होनी चाहिये कोई टाइम लिमिट होनी चाहिये।

इसीलिये मैंने अपने संशोधन में कहा है :

परन्तु यह भी कि नामनिर्देशित सदस्यों से गठित प्रथम परिषद की कालावधि, किसी भी दशा में, एक वर्ष से अधिक नहीं होगी।

तो मेरा यही निवेदन है कि जो परिषद आप नामनिर्देशित करते हैं उसकी अवधि एक वर्ष से ज्यादा नहीं होनी चाहिये।

तो ये मेरी तीन बातें हैं और इसके बारे में मंत्री महोदयं क्यां कहना चाहते हैं वह कहें।

SHRI M. H. SAMUEL: Sir, may I say a few words? I oppose the amendment. That is why I am speaking. Ex-

planation is part of the Minsiter s duty. I think the hon. Member, when he is talking of nominations, is thinking of nominations to the Councils, Assemblies or to the Rajya Sabha or the Panchayats.

SHRI JAGDISH PRASAD MATHUR: Everywhere nominations are being made by the Government.

SHRI M. H. SAMUEL: This is entirely different from those political bodies. Here it is a professional body. Do not make any mistake about it. It is entirely different in this particular case.

SHRI M. H. SAMUEL: I could not follow

भ्री जगदम्बी प्रसाद यादव : अगर आप इसको अपोज कर रहे हैं तो आप यह भी साबित करेंगे कि ऐसी जो कार्पोरेशंस और ऐसी बाडीज बनाई गई हैं उसमें मंत्री महोदय की इच्छान्कल लोगों का नामांकन हुआ है या नहीं हुआ है। सिर्फ इसको इस तरह से कह देने से ही काम नहीं चलेगा। इनके बहत से लोग ऐसे भी होंगे जिनको यह टेकनिकल डिक्लेयर कर देंगे ।

इस तरह से खाली कह देने से क्या होता है। आप यह भी बतायेंगे कि उस हिसाब से नामांकन हुआ है या नहीं । सरकार अपने लोगों को बैसे ही नामांकित कर देती है।

श्री नेकीराम (हरियाणा) : पहले भी बोलते हैं और फिर उठ कर के बोलने लगते हैं। बार बार बोलते हैं।

what the hon. Member has said, but anyway I will proceed. In my opinion, this Registration Council is not going to be overdominated by the Government departments. After all, please take into consideration that the Government is a big building organisation. In the Defence Ministry they have got Chief Engineers. In the Railways they have Engineers. In the CPWD they have got Engineers. Do you mean to say that the Government departments, which are employing engineers and have engineering departments, are to be excluded from the Architects' Registration Council? Would

that be fair? Now, take the composition as The Council shall consist of the following members, namely:—five from the Institute of Architects; two non nated by the AH India Council for T chnical Education, five elected from among themselves by heads of arch tectural institutions India; Chief i rehitects in the Ministries; two pen- 5ns nominated by the institution of Engineers and one person nominated by the Institution of Surveyors of 1 idia. It 15. These will all be noncomes to Now, 18 persons are to be officials. nominated by 18 State Governn snts, but it been provided that Hiey need not necessarily be State Gove nment employees. Any good engineer vith a certain reputation in the professi >n can be nominated.. It is not necessar that the State Governments should lominate their own employees. So, o it of 35 members, 21 or 23 are calcul; ec to be not really belongir; to the Government. Therefore, I d(not see how this body is not professi ml or is undemocratic, if at all demo racy could get into this professional

श्री भक्त दर्शन: उपसभापित जी, भाथर साहब ने जो गंकायें प्रकट की हैं उनका कुछ जवाव तो श्री सै व्यवेल साहब ने दे दिया है। असल में स्थिति यह है कि पैतीस सदस्यों में से अगर एक सदस्य भी केन्द्रीय सरकार का न हो तो एक तरफ तो यादव जी सारी जिम्मेदारी सरकार पर डालका चाहते हैं, और चाहते हैं कि जो घाटा हो वह केन्द्रीय सरकार दे और दूसरी तरफ अगर उसका एक भी प्रतिनिधि वहां न हो तो फिर क्या होगा ? केन्द्रीय सरकार का यह जो प्रतिनिधि है. वह सम्पर्क स्थापित करेगा, उसकी रिपोर्ट विभाग को देगा और मंत्रालय का जो दिष्टकोण है उसको वहां पर रख सवेगा। तो मैं समझता हं कि यह उचित नहीं होगा कि वहां सरकार का एक भी प्रतिनिधि नहीं डो।

बी जगदीश प्रसाद माथुर : यह सरकारी कर्मचारी होगा या आफिशियल होगा या नान-आफिशियल होगा, यह क्लैरिफाई कर दें। किसी ऐसे नेता को लाकर वहां बिठा दें... श्री भक्त दर्शन : यह मैं विश्वास दिलातों हं कि कोई नेता नहीं नियुक्त किया जायेगा।

श्री जगदीश प्रसाद माथुर : नेता ही जाता है।

श्री भक्त दर्शन : कम से कम नेता नहीं नियुक्त किया जायगा, यह मैं विश्वास दिलाता है।

श्री जगदीश प्रसाद माथुर : क्लैरिफाई इसको कर दीजिये न ।

श्री जगदम्बी प्रसाद यादव: इसको क्लरिफाई करने में क्या दिक्कत है?

श्री भक्त दर्शन: श्रीमन्, अब जो उन्होंने सभापित और उपसभापित के सम्बन्ध में कहां है तो जो सपभापित और उपसभापित मनोनीत किया जायगा वह हमेशा के लिये नहीं है। जैसा कि इसमें आप देखेंगे कि पृष्ठ 5 पर स्पष्ट किया गया है कि प्रेसिडेंट और वाइसप्रसिडेंट कौंसिल के मेम्बरों द्वारा चुने जायेंगे लेकिन चूंकि पहले पहले एलेक्शन नहीं हो सकेगा, उसमें कुछ समय लगेगा इसिलये तात्कालिक व्यवस्था के रूप में यह प्रबन्ध किया जायगा कि इस वीच में सभापित और उपसभापित को मनोनीत कर दिया जाय। इस पर तो सदन को आपित नहीं होनी चाहिए।

श्री जगदीश प्रसाद माथुर : इसमें तो हमने अवधि निर्धारित करने के लिये ही कहा है हमने एक वर्ष कहा है, आप दो वर्ष कहें, कुछ कहें लेकिन कोई अवधि तो रखी जानी चाहिए।

श्री मक्त दर्शन: माथुर साहब कहते हैं कि एक वर्ष से अधिक की अविध नहीं होनी चाहिए लेकिन हम इसको कम में भी कर सकते हैं, हम को शिषा करेंगे कि एक वर्ष के समय तक भी इंतजार न करना पड़े, हो सकता है कि छ: महीने में ही हो जाय, लेकिन हो सकता है कि सारे प्रयत्न करने पर भी इसमें डेढ़ साल या दो साल लग जायें इसलिए हम अपने हाथों को इससे बांघ नहीं स

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श्री जगदीश प्रसाद माथुर : आप छ: महीने न लिखें, एक वर्षन लिखें, दो वर्षका समय ले लें लेकिन यह निश्चित कर दें कि दो वर्ष में समाप्त कर देंगे।

श्री भक्त दर्शन : मैं यही आश्वासन दे सकता हं कि यह कार्य जल्दी से जल्दी किया जायगा. और इसमें कोई देरी नहीं होने दी जायगी. लेकिन समय को बांध कर के रख दें यह हम नहीं कर सकते। इस लिए इसके बारे में जो अमेंडमेंट है उसको मैं स्वीकार नहीं कर सकता ह ।

MR. DEPUTY CHAIRMAN: The question is:

3. "That at page 4, line 36 be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

4. "That at page 5 after line 16, the following provisos be inserted, namely:-

'Provided that the number of among the Government employees nominated members shall not exceed one-third of the total number of members;

Provided further that the term of office of the First Council consisting of nominated members shall, in no case, exceed a period of one year;

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4—President and Vice-President of Council

SHRI JAGDISH **PRASAD** MA-THUR: Sir, I move:

5. "That at page 5, after line 22, the following proviso be inserted, namely:-

'Provided further that the President and the Vice-President of the Council shall be elected from among the nonofficial members'.'

Bill, 1970

यह जो मेरा संशोधन है इसमें तो एक छोटी सी बात है और मझे आशा है कि शायद मंत्री महोदय इसको स्वीकार कर लेंगे। इसमें आपने अध्यक्ष और उपाध्यक्ष रखे हैं और आप यह कहना चाहते हैं कि इसमें बड़े बड़े इंजीनियर्स आयेंगे और सारे देश के लोगें होंगे तो ये जो दो लोग हैं, अध्यक्ष और उपाध्यक्ष हैं, कम से कम ये तो गैरसरकारी सदस्य होने चाहिये, केवल उसके लिये मैं यह क्लेरिफिकेशन इसमें करवाना चाहता हं, जिससे कि जो भी वह निर्णय लें उसमें सरकार का कोई दबाब न रहे। वह जो भी निर्णय लें उसके लिये कम से कम वह तो स्वतंत्र रहें। इसिलये ही मैने यह संशोधन दिया है कि अध्यक्ष और उपाध्यक्ष अशासकीय सदस्यों में से निर्वाचित किए जायंगे । माननीय मंत्री जी आणा है इसको स्वीकार कर लेंगे।

The question was proposed.

श्री भक्त दर्शन : मैं माननीय सदस्य की भावना का तो आदर करता हं, लेकिन मैं समझ नहीं पा रहा हं कि यह आपत्ति उनको क्यों है ? मैं उनको यह विश्वास दिलाता हं कि जो भी सभापति और उपसभापति होंगे वे ऐसे व्यक्ति होंगे. जिन पर कि इंजीनियमें तथा आकिटेक्टस सब श्रद्धा रखें और जिनका कि सब आदर करते हों।

श्री जगदीश प्रसाद माथर : आदर की बात नहीं है, इसको कानन में लिखा जाय, आदर के वहां कोई अर्थ नहीं होंगे ।

श्री उपसभापति : आप इसको विदडा करना चाहते हैं या प्रेस करना चाहते है।

श्री जगदीश प्रसाद माथुर : मैं विदड़ा करना नहीं चाहता ।

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MR. DEPUTY CHAIRMAN: The question is:

5. "That at page 5, after line 22, the following proviso be inserted, namely:-

'Provided urther that the President and le Vice-President of the Council shall be elected from among the r inofficial members'.'

The motion H>. ? *negatived*.

MR. DEPUTY CHAIRMAN: The question is:

"That claust 4 stand part of the Bill."

The motion w. s adopted.

Clause 4 was < ddedt to the Bill. Clauses 5 to 7 were added to the Bill.

Clause —Disabilities

SHRI JAGDI: H **PRASAD** MA-THUR: Sir, I mive:

6. "That at page 6, after line 39, the following e inserted, namely:-

'(c) has b« en disqualified to contest election under the Representation of th(People Act, 1951, on account ;orrupt practices'."

उपसभापति महोदय, सेलेक्ट कमेटी ने एक अमेंडमेंट स्वीकार किया है कि कोई व्यक्ति जिसको कि किसी भी अदालत के द्वारा कम से कम दो साल की सजा हड़े है तो उसको इसका सदस्य नहीं बनाने के लिये कहा है, तो इसके साथ ही साथ मैं यह निवेदन करना चाहता हं कि एक बात और जोड दी जाय और मेरा वह अमेंडमेंट यह है कि भ्रष्ट आचरण के कारण लोक प्रतिनिधित्व अधिनियम, 1951 के अधीन निर्वाचन लड़ने से निर्राहत कर दिया गया है, जो भी व्यक्ति किसी भी हाईकोर्ट के द्वारा चनाव लड़ने से दो साल के लिये या किसी भी अवधि के लिये रोक दिया गया है वह भी इसका सदस्य न बन सके, यह भेरा निवेदन है। जैसे कि श्री डी० पी० मिश्र महोदय हैं. उनको अयोग्य घोषित कर दिया गया है, श्री चन्ना रेड़डी महोदय को छ: साल के लिये अयोग्य घोषित कर दिया

गया है। तो ऐसे व्यक्तियों को भी इसमें ला कर आप रख सकेंगे।

B/7/, 1970

SHRI M. H. SAMUEL: Are they architects or engineers?

श्री जगदीश प्रसाद माथर : इसमें एक व्यक्ति केन्द्रीय सरकार द्वारा नामनिर्देशित किया जायगा और यह जरूरी नहीं है कि वह सरकारी कर्मचारी हो, वह तो किसी को भी कर सकते हैं, किसी भी व्यक्ति को माननीय मंत्री महोदय नामनिर्देशित कर सकते हैं। तो जब कि सेलेक्ट कमेटी ने यह प्रतिबन्ध लगा दिया है कि यदि किसी व्यक्ति को दो साल के लिये सजा हो जाय उसको न लिया जाय, जो सजायापता व्यक्ति हों वह न आये इसमें, तो उसी प्रकार से ऐसे गैरसरकारी व्यक्ति जो कि चनाव लडने में भ्रष्ट आचरण के कारण से अयोग्य घोषित कर दिये गये हैं इस प्रकार के लोगों को भी नहीं आने दिया जाय। तो हमारा जो संशोधन है उसके द्वारा इस प्रकार के व्यक्तियों को भी लिया नहीं जा सकेगा। इस बारे में मैं सोचता हं कि माननीय मंत्री को कोई आपत्ति नहीं हो सकती है और इस संशोधन पर उन्हें कोई आपत्ति नहीं होनी चाहिये।

The question was proposed. 4 P.M.

श्री भक्त दर्शन : श्रीमन्, मुझे कुछ ऐसा प्रतीत होता है कि माननीय सदस्य के सामने केवल भ्रष्टाचार का ही चित्र हमेणा रहता है। हम सब भ्रष्टाचार के बिरुद्ध है। हम कृत संकल्प हैं कि उसको दूर किया जाये देश के सार्वजिनक जीवन से और सभी क्षेत्रों से । लेकिन हर जगह इसकी चर्चा लाना उचित नहीं होगा। संयुक्त समिति में इस पर पूरी तरह से विचार किया गया था और बहत विचार विमर्श करने के बाद यह तय किया गया कि रेप्रेज़ेन्टेशन आफ द पीपूल्स ऐक्ट के अंदर जो डिस्ववालिफिकेशन्स रखी गई है उनको ही इसके अंदर भी लाया जाये। इसलिए में माननीय सदस्य से अन्रोध करना चाहता हं की वे इसको 'प्रेस'न करें।

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DEPUTY CHAIRMAN: The MR. question is:

- 6.. "That at page 6, after line 39, the following be inserted, namely:
 - '(c) has been disqualified f.o contest election under the Representation of the People Act, 1951, on account of corrupt practices'.'

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 8 stand part of the Bill."

The motion was adopted. Clause 8 was added to the Bill.

Clauses 9 to 23 were added to the Bill.

Clause 24—First preparation of register

SHRI JAGDISH THUR : Sir, I move : **PRASAD** MA-

- 8. "That at page 11,—
- (i) in line 27, for the words 'an authority' the. words 'a Tribunal' be substituted;
- (ii) in line 30, for the word 'authority' the word 'Tribunal' be substituted;
- fiii) in line 34, for the word 'authority' the word 'Tribunal' be substituted."

The question was proposed.

श्री जगवीश प्रसाद साथुर: अभी माननीय मंत्री ने बताया कि बाकी जो दूसरे विषय है उनके संबंध में सरकार ने अपने ऊपर जिम्मे-दारी न लेकर के. जिससे कोई भी विवाद पैदा हो, इसलिये अलग से न्यायाधिकरण बनाने का फैसला किया है। लेकिन इस धारा के अंदर ऐसा प्राविधान है कि जहां सरकार ने अपने ऊपर निर्णय ले लिया कि : "इस प्रकार तैयार किया गया प्रथम रजिस्टर तत्पण्यात ऐसी रीति से प्रकाणित किया जायेगा जिसे केन्द्रीय सरकार निर्दिष्ट करे और इस प्रकार प्रकाशित रजिस्टर में रजिस्टीकरण अधिकरण के किसो अधिव्यक्त या विवक्षित विनिष्टचय से व्यथित

कोई भी व्यक्ति ऐसे प्रकाशन की तारीख से तीस दिन के भीतर ऐसे वितिश्चय के विश्व अपील ऐसे प्राधिकारी को कर सकेगा जिसे केन्द्रीय सरकार ने शासकीय राजपत्र में अधि-सूचना द्वारा, इस निमित्त नियक्त किया हो।" अब यह जो प्राधिकारी नियुक्त करने की बात है, एक जगह आपने स्वयं माना है कि सेलेक्ट कमेटी ने सुझाव दिया है कि सरकार को अपने ऊपर इस ढंग का निर्णय नहीं लेना चाहिये, और जो विवाद हो ट्राइब्यनल में जाना चाहिये फिर इन्जीनियरों को जिनको रजिस्ट्रेशन के बारे में शिकायत हो. उनके बारे में फैसला करने का अधिकार सरकार ने अपने प्राधिकारी के पास क्यों लिया। अगर इस जगह भी टाइब्यनल कर देते. न्यायाधिकरण कर देते तो आपने जिस तरह से सुझाव दिया था, अगर उसको मानते हैं तो मेरा निवेदन है कि यहां प्राधिकारी की जगह आप न्यायाधिकरण शब्द रखें।

SHRI M. H. SAMUEL: I wanted to say, how can an appeal against a tribunal go back to the tribunal? Therefore we considered that an appeal against a tribunal's verdict should be heard by somebody other than the tribunal. For this purpose the authority is to be constituted, under the recommendation of the Registration Council, by the Government, and that will go into any appeal coming against a tribunal.

SHRI JAGDISH PRASAD MATHUR Judicial authority or governmental authority? It must be defined. Otherwise it will create complications.

SHRI M. H. SAMUEL: Judicial authority or a political authority to decide architectural matters?

JAGDISH PRASAD THUR: When first you have given it to a tribunal, why are you hesitating now?

SHRI M. H. SAMUEL: You want it to go back to the tribunal again? A tribunal gives a verdict and a dispute against the verdict, you want it to go back to the tribunal?

SHRI JAGDISH PRASAD MATHUR: A judicial institution.

SHRI M. H. iAMUEL: For these considerations tht Committee felt that an independent uthority should be there.

DEPUT CHAIRMAN: The श्री भक्त दशन : श्रीमन्, मुझ ता अर कुछ कहन की जरूरत नहीं है। ट्राइब्युनल के ऊपर एक और ट्राइब्युनल नहीं हो सकता है। एक अधिकारी नियक्त किया जायगा जो इस्तिरह की शिकायों की जांच करेगा। यह व्यवस्था संतोषजनक है। question is:

S, "That at page 11,—

- (i) in line 27, for the words 'an authority' tl i words 'a Tribunal' be substitute 1:
- (ii) in li e 30, for the word 'authority' t le word 'Tribunal' be substituted;
- (iii) in It ie 34, for the word 'authority' 1 ie word 'Tribunal' be substituted."

The motion w is negatived.

DEPUT/ CHAIRMAN: Ihe! MR. question is.'

"That claus. 24 stand part of the Bill"

The motion M is adopted.

Clause 24 wa> added to the Bill.

Clauses 25 an '26 were added to the Bill.

Clause 2 —Renewal fees

SHRI JAGDISH PRASAD MATHUR Sir, I i love:

10. "That; page 12, line 42, for the word 'be: >re' the words 'within one month a ter' be substituted."

उपसभापति महोदय, यह तो जो इसके सदस्य होंगे उनकी सुविधा के लिये है। कहीं पर भी जहां भी इस तरह रेन्युअल का प्रश्न आता है, किसी कानून के अंदर ऐसा नहीं है कि रजिस्टेशन की अवधि समाप्त होते ही, अगर किसी ने फीस जमा नहीं कराई, अगर 31 मार्च तक डेट है और 31 मार्च तक वह फीस न जमाकर सके तो 1 अप्रैल को उसका नाम कट जाय। इसके अंदर यह प्रावधान है कि जो नियत तिथि है, रेन्युअल डेट है, उसके अंदर जमा नहीं कराए तो नाम काट दिया जायेगा दोबारा नाम लिखवाने के लिये तमाम प्रोसीजर में उसको जाना पड़ेगा। इसलिये मेरा निवेदन है कि कम से कम एक महीने की अवधि हों जिसमें उसको सुचना भी हो जाये। छोट से छोटा मामुली सा हाइविंग का भी लाइसेंस होता है, तो उसमें भी उपसभाध्यक्ष महोदय, इस प्रकार से कैन्सलेशन नहीं होता है। उसमें थोड़ा जुर्माना कर देते हैं। लेकिन इस प्रकार के इन्स्टीट्यूशन में जहां ऐसे लोग है, अगर भूल से भी रह गया जमा कराने के लिये. तो एक वर्ष के समाप्त होते ही उसका नाम काट दिया जायेगा । अगर नाम काटने की बजाय, एक महीने की व्यवस्था रखदी जाये तो मैं समझता हूं कि किसी को कोई आपत्ति नहीं होनी चाहिये ।

The question was proposed.

श्री भक्त दर्शन: श्रीमन, माननीय सदस्य श्री माथर ने कई संशोधनों की सुचना देने का कष्ट किया था। इनमें बहतों को अस्वीकार किया जा चुका है। लेकिन उनकी खातिर में इसको स्वीकार कर रहा हूं।

MR. DEPUTY CHAIRMAN: The question is:

10. "That at page 12, line 42, for the word 'before' the words 'within one month after' be substituted."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 27, as amended, stand part of the Bill."

The motion was adopted.

Clause 27, as amended, was added to the Bill.

Clauses 28 to 44 and the Schedule were added to the Bill.

Clause I—Short title, extent and commencement

SHRI BHAKT DARSHAN: Sir, I move:

2. "That at page 3, line 5, for the figure '1969' the figure '1970' be substituted."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The -question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause I, as amended, was added to the

Enacting Formula SHRI BHAKT DARSHAN: Sir, I move:

1. "That at page 3, line 1, for the word 'Twentieth' the word Twenty-first' be substituted."

The question was put and the motton was adopted.

MR. DEPUTY CHAIRMAN: The iquestion is:

"That the Enacting Formula, as amended, stand part of the Bill".

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI BHAKT DARSHAN: Sir, I move:

"That the Bill, as amended, be passed."

The question was put and the motion was adopted.

THE TEA (AMENDMENT) BILL, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK) : Mr. Deputy Chairman, Sir, I beg to move :

"That the Bill further to amend the Tea Act, 1953, as passed by the Lok Sabha, be taken into consideration."

Before the hon. Members participate in the discussion, I would like to make a short speech. The Tea Act ot 1953 which came into force on the 1st April, 1954 seeks to provide for the control by the Union Government of the tea industry and for that purpose, to establish a Tea Board. Section 10 of the Act places on the Tea Board certain responsibilities for taking measures for the development of the tea industry. In the discharge of its responsibilities under this section, the Tea Board has taken up certain schemes, namely, the Tea Plantation Finance Scheme and the Tea Machinery Hire-Purchase Scheme, through which it advances long-term loans to the tea industry for undertaking extensions or replantations. These schemes are financed by loans advanced by the Union Government to the Tea Board. On a review by the Government of the requirements of the tea industry for long-term development, the Government have to assist this industry with a subsidy to tea plantations with over-aged bushes, with a view to ensuring the desired level of the tea plantations. The Tea Act in its present form makes no provision for the Tea Board to receive either grants-in-aid or loans of the kind that are being advanced by the Central Government today. It is therefore considered necessary to amend the Tea Act of 1953 to enable the Tea Board to receive grants-in-aid or loans from the Central Government.

Sir, clause 2 of the Bill provides for grants or loans to be made by the Central Government to the Board since the cess collected under Section 25 of the Tea Act, 1953 is not sufficient to meet the cost of the developmental scheme of the tea industry, as already mentioned. These grants or loans are intended to ensure that the activities of the Tea Board do not receive a setback.

It is also proposed to avail of this opportunity to substitute sub-section (3) of Section 49 of the Act relating to • the laying of rules before each House of Parliament in order to bring it in conformity with the present pattern.

With these words, Sir, I move. The

question was proposed.

SHRI CHITTA BASU (West Bengal): Sir, in the Statement of Objects and Reasons of the Bill, it has been